

TIME BOUND
GENERAL ELECTIONS
LEGISLATIVE ASSEMBLY-2022



**OFFICE OF THE DISTRICT MAGISTRATE & DISTRICT ELECTION
OFFICER,
SOUTH GOA DISTRICT,**

**Magisterial Section, Room No. 435, 4th Floor, MatanhySaldanha
Administrative Complex, South Goa District, Margao Goa.**

Phone,: 0832-2794810 Fax No:0832-2794402

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No.37/19/2020/L&O/MAG/ 1468

Dated: 23/01/2022

ORDER U/S 144 OF CRIMINAL PROCEDURE CODE, 1973

WHEREAS, the Election Commission of India has announced the General Election to the Goa State Legislative Assembly 2022 scheduled to be held on 14/02/2022 and the Election Model Code of Conduct has already come into force with effect from 08/01/2022;

AND WHEREAS, the number of COVID-19 cases being reported in Goa are increasing and the situation might further aggravate if public gatherings and active interactions is permitted unrestricted;

AND WHEREAS, in order to contain the spread of the pandemic, certain measures were undertaken and restrictions have been imposed under the Disaster Management Act, 2005 vide the Revenue Department's order No. 1/5/29/2020-RD dated 23/01/2021 considering the prevailing situation, the said restrictions and measures are required to be continued, while additional restrictions needs to be imposed to prevent the further spread of the disease;

AND WHEREAS, the Election Commission of India vide No ECI/PN/8/2022 dated 22/01/2022 have issued certain Guidelines and restriction extending ban on physical rallies and road shows until 31st January,2022;

AND WHEREAS, in my considered opinion, there is sufficient ground for proceeding under Sub Section (1) of Section 144 of Code of Criminal Procedure, 1973 imposing certain additional restriction on public gatherings, physical rallies, road shows etc, to prevent further spread of disease;

AND WHEREAS, I am satisfied that the circumstances do not permit the serving in due time, of the notices individually upon the persons against whom this order is directed and therefore, under the powers vested in me under sub section (2) of Section 144 of the Code of Criminal Procedure, 1973, I hereby pass the order ex-parte;

NOW THEREFORE I, Ruchika Katyal, IAS, District Magistrate, South Goa, District in exercise of the powers vested in me under section 144 of Code of Criminal Procedure, 1973, do hereby direct that the following activities/events shall be restricted till further Orders as below:-

1. No road show, Pad-yatra, cycle/bike/vehicle rally and procession shall be allowed till 31st January, 2022.
2. No physical rally of Political parties or candidates (including probable) or any other group related to election shall be allowed till 31st January, 2022.
3. Public gatherings in case of indoor halls/auditoriums/community halls/ etc shall be restricted to 50 % of the seating/venue capacity or 300, whichever is less.
4. Political parties,Candidates,their party workers,shall ensure the compliance of COVID appropriate behaviour & guidelines and Model Code of Conduct at all occasions during the activities connected with elections.
5. No campaigning is allowed between 8pm and 8 am.
6. Door to Door campaigning shall be allowed for a maximum of 10 (ten) persons including candidates (excluding security personnel).

All remaining restrictions as contained in the Revised Board Guidelines for Conduct of Election,2022 issued on 8th January and 15th January,2022 shall continue, if the candidate or political party violates any of the above guidelines, no further permission shall be given to the concerned candidate/party for rallies, meetings etc.

The Returning Officers/Assistant Returning Officers, Flying Squads, Sector Magistrates/Officers, Police or any other authorized officers/officials shall act immediately in case any violation comes to their notice or reported to them and initiate necessary action against the violator by filing FIR under appropriate sections before the respective Police Station.

This order shall come into force with immediate effect, failure to comply with this order shall be liable for Penal action under Section 188 of Indian Penal and other provisions of laws in force.

This shall supersede the earlier orders issued by this office vide no. 37/19/2020/L&O/MAG/1016 dated 15/01/2022 and subsequent order no. 37/19/2020/L&O/MAG/1453 dated 22/01/2022.This order shall be in force till 31.01.2022.

Given under my hand and seal of this office on this 23rd day of January, 2022.



(Ruchika Katyal, IAS)
District Magistrate & District Election
Officer, South Goa District,
Margao – Goa.

To,
All concerned.

Copy to:

1. All the Returning Officers in South Goa District to direct the Flying Squads to take note of above direction and enforce the same.
2. The Dy. Collector & S.D.M., Salcete/ Ponda Dharbandora/ Quepem/ Sanguem/ Mormugao & Canacona with instructions to enforce the Order.
3. The Superintendent of Police (South), Margao Goa
4. The Sub-Divisional Police Officer, Margao/ Quepem/ Mormugao/ Ponda.
5. The Director of Information and Publicity, Panaji **with a request to give wide publicity of the restrictions imposed vide order ibid through all local dailies.**
6. The Station Director, All India Radio, Panaji for giving wide publicity.
7. The Director of Doordarshan, Panaji for giving wide publicity.
8. The Director, Government Printing Press, Panaji **with a request to publish the above Order in the extra-ordinary Gazette.**

Copy for information to:

1. The Chief Electoral Officer, Altinho-Goa
2. The Secretary to His Excellency the Governor of Goa, Raj Bhavan, Dona-Paula, Panaji.
3. The Chief Secretary, Govt. of Goa, Secretariat, Porvorim-Goa.
4. The Secretary (Finance), Department of Finance, Secretariat, Porvorim – Goa.
5. The Addl. Secretary (Home), Govt. of Goa, Secretariat, Porvorim-Goa.
6. The Director General of Police, Panaji – Goa.
7. The Election Branch, Collectorate South – Goa.